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SI. No.	State/Union Territory								9	Gross cropped area (1975-76)	Potential created to end of 1977-78	Percentage of Col. 4 to Col.
11	Maharashtra		v	•	Ę	Ē		ş	÷.	19,664	2,662	13.
12	Manipur .	*:		18.		*	*:	9.		210	21	10.4
13	Meghalaya		194	*		*	*		*	203	12	519
14	Nagaland .	16			*		*		1 4	114	35	30.
15	Orissa .	3	1	8		Ŧ		1		7,733	1,884	24.4
16	Punjab .	9	ϵ		100	•	*			6,255	5,076	81-2
17	Rajasthan	*		**	*		*:	2		17,164	3,121	18-2
18	Sikkim .	39	: 00	9.6		*	196	(*)		N.A.	10	N.A.
19	Tamil Nadu	*	4		*	34		÷	16	7,235	2,997	41-4
20	Tripura .			*	9	*			ě	374	32	8-6
21	Uttar Pradesh	٠.		**		(2)		1	\hat{g}_{i}^{i}	3,272	13,228	56.8
22	West Bengal			**			(8)	*	28	7,958	2,707	34.0
23	Union Territo	ories	(40)			(4)		×	(4)	564	95	16.8
					Тот	LL IN	DIA		171,160	52,197	30-1	

Non-granting of CDS as flood relief advance to the lift operators

1251. SHRI BHISHMA NARAIN SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether it is a fact that withdrawals from the deposits made under the Compulsory Deposit Scheme are not allowed to the lift operators working in various Ministries/Departments of the Central Government as a flood relief advance;
- (b) whether these employees are being asked to produce documentary proof, which can be obtained only from their home towns at far off places; and
- (c) if so, what steps Government propose to take to waive the condition of producing documentary proof in the case of the above employees to enable them to make withdrawals from their C.D.S. accounts?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. Premature repayment of deposits under Compulsory Deposit Scheme is allowed to all eligible flood affected staff including lift operators.

(lb) and (c) The production ol document from the employees for premature repayment of Compulsory Deposit Scheme balances is not now being insisted upon in accordance with the recent instructions of Government. To expedite such repayment the Chief Engineers of various Zonei of Central Public Works Department have been delegated powers to issue sanction.

सिन्धी शरणाथियों के लिए कृषि भूमि 1252- श्री जगदीश प्रसाद माथुर : श्री हरिशकर भाभड़ा : श्रीकलराज मिश्र :

क्या निर्माण श्रीर श्रावास तथा पूर्ति श्रीर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि: (ख) इस भूमि के ब्रावंटन के लिए क्या कसौटी ब्रपनाई गई थी ?

f [Agricultural land for Sindhi refugees

1252. SHRI JAGDISH PRASAD MATHUR: SHRI HARISHANKAR BHABHDA: SHRI KALRAJ MISHRA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) what is the number of Sindhi refugees, who crossed over to India luring the last Indo-Pak war, to whom agricultural land has been allotted till March, 1978; and
- (b) what criterion was adopted for allotting this land?]

निर्माण और भ्रावास तथा पूर्ति भौर पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) कोई नहीं।

्ताः । ११ (ख) प्रश्न नहीं उठता । १४% - ४४%

f[THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND tEHABILITATION (SHRI SIKAN->AR BAKHT): (a) Nil.

(b) Does not arise.]

गरणाथियों का पाकिस्तानी ईकों में रह गया धन

1253. श्रीजगदीश प्रसाद माथुरः श्रीकलराज मिश्रः श्रीहरिशंकर भाभद्राः

क्या निर्माण धौर धावास तथा पूर्ति ह्यौर अर्वास मंत्री यह बताने की कृपा करेंगे कि: (क) क्या यह सच है कि गत भारत-पाक युद्ध के समय भारत ग्राए शरणार्थियों में से कुछ शरणार्थियों का धन पाकिस्तानी वैंकों में रह गया था ;

to Questions

- (ख) क्या सरकार इन शरणार्थियों को उसके बदले में मुग्रावजा देने का विचार रखती है; ग्रीर
- (ग) यदि उपरोक्त भाग (ख) का उत्तर 'ना' में हो, तो उसके क्या कारण है?

[Money left in Pakistani banks by the refugees

1253. SHRI JAGDISH PRASAD MATHUR: SHRI KALRAJ MISHRA: SHRI HARISHANKAR BHABHDA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether it is a fact that some of the refugees who had come to India at the time of the last Indo-Pak war had left money in the banks in Pakistan:
- (b) whether Government propose to pay compensation to these refugees in lieu thereof; and
- (c) if the answer to part (b) above be in the negative, what are the reasons therefor?]

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त): (क) जी, नहीं। केवल एक ही आवेदन पत्न प्राप्त हुआ है जिसमें 118.77 रुपए की राशि का दावा किया गया है। आवेदन समुचित कार्यवाही हेतु वित्त मंत्रालय को भेज दिया गया है और यदि यह राशि पाकिस्तान से वसूल हो जाएगी तो दावेदार को भुगतान कर दिया जाएगा।

(ख) ग्रीर (ग) उक्त (क) को ध्यान में रखते हुए प्रश्न नहीं उठता।